

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF**  
**BILPOWER LIMITED**

| Relevant Particulars |                                                                                                                                                                                                                                                                 |
|----------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1                    | Name of Corporate Debtor<br><b>Bilpower Limited</b>                                                                                                                                                                                                             |
| 2                    | Date of Incorporation of Corporate Debtor<br>05 <sup>th</sup> October 1989                                                                                                                                                                                      |
| 3                    | Authority under which Corporate Debtor is incorporated / registered<br>Registrar of Companies, Mumbai<br>Registration Number – 053772                                                                                                                           |
| 4                    | Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor<br>CIN: L51420MH1989PLC053772                                                                                                                                           |
| 5                    | Address of the Registered Office and Principal Office (if any) of Corporate Debtor<br><b>Registered Office:</b> B-11, Viral Shopping Centre, Mantriwadi Sainath Road, Malad - West, Mumbai - 400064                                                             |
| 6                    | Insolvency Commencement Date in respect of Corporate Debtor<br>Date of Order: 07 <sup>th</sup> September 2021<br>Date of Receipt of Order: 17 <sup>th</sup> September 2021                                                                                      |
| 7                    | Estimated date of closure of Insolvency Resolution Process<br>06 <sup>th</sup> March 2022 (180 days from 07 <sup>th</sup> September 2021)                                                                                                                       |
| 8                    | Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional<br><b>Name:</b> Anuj Bajpai<br><b>IBBI Registration No:</b> IBBI/IPA-001/IP-P00311/2017-18/10575                                                          |
| 9                    | Address and E-mail of the Interim Resolution Professional, as registered with the Board.<br><b>Address:</b> 708, Raheja Centre, 7 <sup>th</sup> Floor, Nariman Point, Mumbai - 400021, Maharashtra<br><b>Email:</b> anuj19603@yahoo.co.in                       |
| 10                   | Address and E-mail to be used for correspondence with the Interim Resolution Professional<br><b>Headway Resolution and Insolvency Services Pvt. Ltd.</b><br>708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra.<br><b>Email:</b> cirpbpl@gmail.com |
| 11                   | Last date for submission of claims<br>01 <sup>st</sup> October 2021 (14 days from the receipt of Hon'ble NCLT Order)                                                                                                                                            |
| 12                   | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional<br>Not Applicable as per information available with the IRP                                                                |
| 13                   | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)<br>Not Applicable                                                                                                         |
| 14                   | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:<br>Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a><br>Physical Address: As mentioned against entry no. 10             |

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the **Bilpower Limited**, vide its Order CP No. 3844/IBC/MB/2019 dated 07<sup>th</sup> September 2021; Copy of order received on 17<sup>th</sup> September 2021.

The creditors of **Bilpower Limited** are hereby called upon to submit a proof of their claims on or before 01<sup>st</sup> October 2021 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Anuj Bajpai - Interim Resolution Professional**  
**18<sup>th</sup> September 2021 and Mumbai**

